

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 35 OF 2018 &
IA NO. 540 OF 2018

Dated: 14th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Sun Technique Pvt. Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy R.Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan for R-2

Mr. Mayank Joshi
Mr. Rajender Nischal for R-3

ORDER

(IA NO. 540 OF 2018 – Delay in filing reply)

The learned counsel, Mr. Mayank Joshi appearing on behalf of the third Respondent.

The learned counsel, Mr. M.G. Ramachandran, appearing for the second Respondent submitted that, the instant application has been filed by the second Respondent for condonation of delay of 10 days in filing the reply. The delay has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the second Respondent and the reasoning given in the application explaining the delay of 10 days in filing the reply in this matter, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 540 of 2018 for delay in filing the reply is allowed.

APPEAL NO. 35 OF 2018

The learned counsel, Mr. Mayank Joshi, appearing for the third Respondent prays for three weeks time to enable him to file his reply to the appeal.

Submission made by the learned counsel appearing for the third Respondent, as stated above, is placed on record.

The learned counsel appearing for the third Respondent is permitted to file his reply to the main appeal on or before 08.06.2018. Thereafter, rejoinder, if any, may be filed on or before 22.06.2018, after duly serving copy on the other side.

List this matter on **01.08.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/vt